

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 28**  
**50/241-242/PB/2018**

**IN THE MATTER OF:**

Sh. Anshuman Rai & Ors.

.... Applicant/petitioner

v.

M/s. Heritage Hospitals Limited & Ors.

.... Respondent

**Order under Section 241-242**

**Order delivered on 20.12.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Ms. Shreya Kohli, Adv.

For the Respondent

Mr. Adarsh Tripathi, Adv.

**ORDER**

**CA-2886(PB)/2019**

This is an application jointly filed by the parties for modifications of order dated 13.02.2018 so that a director can be appointed on the board of the Respondent No.1 Company.

Needless to say that in the interim order dated 13.02.2018 the following order was passed:

*“Respondent are restrained from selling, encumbering, transferring or mortgaging the land and other assets of the Respondent No.1 Company.*


*Further direct that the status quo with regard to shareholding and directorship of the Respondent No.1 Company shall be maintained.”*

There is thus an interim direction *inter alia* to maintain status quo in respect of the Directorship of the Respondent No.1 Company.

Learned counsel appearing on behalf of the petitioners as well as the respondents jointly requested to modify the status quo order so that the company can appoint a director so as to enable settlement between the parties.

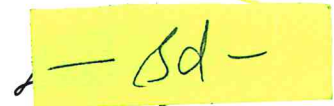
In view of the consent of the parties the interim order to the extent to maintain status quo with regard to Directorship of the Respondent No.1 Company is vacated.

List the matter for further consideration on 17.02.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

20.12.2019  
Ritu Sharma



**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**